

memorandum to the Hon'ble Prime Minister on July 10, 1996;

- (b) if so, the details of their demands; and
- (c) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Barat Ghar

6061. SHRI RAVINDRA KUMAR PANDEY: Will the PRIME MINISTER be pleased to state :

- (a) whether Government employees of several Government colonies particularly Sector 4, R.K. Puram, New Delhi are facing difficulties in the absence of Barat Ghars;
- (b) if so, the details thereof;
- (c) whether the Government are contemplating to construct a Barat Ghar in Sector 4, R.K. Puram, New Delhi;
- (d) if so, whether any survey has been conducted to identify the site for the purpose;
- (e) if not, the reasons therefor; and
- (f) the time by which the Barat Ghar in this colony is likely to be constructed ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (f) The Barat Ghars are provided by Department of Personnel & Training. It has been decided by Department of Personnel & Training that future construction of Samaj Sadan/Barat Ghar would not be taken up by them. The sites earmarked for Samaj Sadans/Barat Ghars will be used as open spaces for the facility of children and residents.

Encroachment in Market Place

6062. SHRI RAMCHANDRA VEERAPPA: Will the PRIME MINISTER be pleased to state :

- (a) whether the Government have taken any steps to modernise Sarojini Nagar and Shankar Market;
- (b) if so, the details thereof;
- (c) whether the Government is also aware that Verandah have been covered by shopkeepers there; and
- (d) if so, the steps taken by the Government to remove such encroachments in these two markets ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) Yes, Sir. NDMC has taken several steps to modernise Sarojini Nagar Market as well as Shankar Market by providing basic amenities/facilities such as toilet blocks, parking etc. to the customers visiting the said markets.

(c) Yes, Sir. Some of the shopkeepers, stall holders have covered the verandah in these markets.

(d) Whenever such breaches come to our notice, action is taken against the lessee for removal of encroachment under the provisions contained in the lease deed/licence deed.

Vacant Post of SCs/STs/OBCs in RBI

6063. SHRI PRADIP BHATTACHARYA: Will the Minister of FINANCE be pleased to state:

- (a) whether a number of vacancies in Group D posts in the reserved categories of Scheduled Castes, Scheduled Tribes and OBCs have been lying vacant in the Reserve Bank of India in its Delhi Office since long;
- (b) whether the candidates sponsored by the Employment Exchanges have been awaiting in queue for their interview/selection;
- (c) whether as per the laid down policy, all such reserved vacancies are to be filled up within the stipulated time; and
- (d) if so, the action being taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (d) Reserve Bank of India (RBI) has reported that there are some vacancies including those reserved for SCs, STs and OBCs in class IV (Group 'D' Posts) lying vacant in its New Delhi Office. Action was initiated by the bank during 1996 to fill up these posts. However, the process of preparation of waiting list was interrupted because of a recent judgement of Honorable Supreme Court making it compulsory for the requisitioning authority to advertise the vacancies alongwith notifying them to the employment exchange. As this decision was applicable on all authorities, the matter was examined from the legal angle by RBI, who have informed that they have since advised their New Delhi Office to resume the process of recruitment.

Serving of Notices

6064. SHRI E. AHAMED: Will the PRIME MINISTER be pleased to state:

- (a) the number of notices served by the Litigation Department of Directorate of Estates to the residents of Sector-VII, R.K. Puram;
- (b) the details thereof, quarter-wise, pool-wise and the reasons thereof;
- (c) whether before serving the notices, it has ensured the names of the occupants;